

returned to owners on various dates in 1948, 1949 and 1952.

(b) (i) Nil at Rajwari Aerodrome;

(ii) 10.61 acres of land at Lohta still remain to be returned and will be restored to the owners by about the end of October 1952.

(c) No, Sir.

(d) Rs. 57,792 which still remains to be paid, will be paid shortly.

**EX-SERVICEMEN'S POST-WAR
RECONSTRUCTION FUND**

671. Shri Bhakta Darshan: Will the Minister of Defence be pleased to refer to the reply given to my Unstarred Question No. 353, dated 7th July, 1952 and state:

(a) how many recruits were contributed to the Armed Forces of India by each of the 51 districts of Uttar Pradesh during the World War II; and

(b) what is the amount of the district-wise grants made by the State Government from the Ex-servicemen's Post War Reconstruction Fund?

The Minister of Defence (Shri Gopalaswami): (a) A statement showing the intake of recruits, by districts, from Uttar Pradesh between 3/9/39 and 30/9/45 in respect of 48 Districts as existed at that time, is placed on the Table of the House. [See Appendix XI, annexure No. 24.]

Recruitment for Tehri Garhwal and other 'minor States' which have since been merged in Uttar Pradesh is also shown at the end of the statement.

(b) The required information has been called for from the State Government.

**ELECTION PETITIONS FROM HYDERABAD
STATE**

672. Shri H. G. Vaishnav: Will the Minister of Law be pleased to state:

(a) the personnel of the Election Tribunals appointed to decide the Election Petitions filed in Hyderabad State and their location; and

(b) the number and names of the disqualified candidates and their agents, if any, because of not filing the return of Election Expenses in the prescribed time and manner?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Janab Syed Taqui Bilgrami, District and Sessions Judge, Secunderabad (Dn.), has been appointed on the 7th July, 1952, as the Chairman of the Tribunal

for the trial of three election petitions presented to the Election Commission by candidates from Hyderabad State. The other two members of the Tribunal will be appointed when the cases are ripe for hearing. Secunderabad has been appointed as the place of trial of these petitions.

(b) On the assumption that this part of the question relates to Hyderabad State a statement (in three parts) is laid on the Table of the House, showing the names of the candidates and their election agents who have so far been notified by the Election Commission as having incurred the disqualifications under clause (c) of section 7 or under section 143 of the Representation of the People Act, 1951, for failure to lodge returns of election expenses within the time or in the manner required by law, in respect of election to (a) the House of the People (b) the Council of States and (c) the State Legislative Assembly from Hyderabad State [See Appendix XI, annexure No. 25.]

**SCHEDULED CASTES AND SCHEDULED
TRIBES**

673. Shri G. L. Chaudhury: Will the Minister of Defence be pleased to state:

(a) how many employees serving in the military belong to the scheduled castes and scheduled tribes;

(b) of these, how many are officers and how many are of other ranks;

(c) do the number of officers and other ranks constitute the quota reserved for the scheduled caste and scheduled tribes; and

(d) if the answer to part (c) be in negative what action do Government contemplate to take to complete their quota?

The Minister of Defence (Shri Gopalaswami): (a) and (b). Separate statistics are NOT available to show the number of scheduled caste and scheduled tribesmen serving in the Armed Forces.

(c) and (d). Recruitment to the Armed Forces is open to all classes irrespective of State, creed or religion. No reservations are made for any particular community.

**ACQUISITION OF LAND IN AURANGABAD
DISTRICT (HYDERABAD)**

674. Diwan Raghavendra Rao: Will the Minister of Defence be pleased to state:

(a) how much land in the Aurangabad District (Hyderabad State) has

been acquired by the Government for military purposes till now;

(b) how much of it is being utilised and how much remains unused;

(c) whether the State laws are applicable to the Cantonment agricultural lands or all the powers concerned are vested in the Central Government only;

(d) what do Government propose to do with the unused lands; and

(e) whether the original owners of such lands are entitled to claim its return?

The Minister of Defence (Shri Gopalaswami): (a) Nil.

(b) Does not arise.

(c) State laws are not applicable to Cantonment lands which, with very few exceptions, are owned by the Central Government.

(d) and (e). The questions do not arise.

LEATHER GOODS REQUIREMENTS OF THE ARMY

675. Shri K. C. Sodhia: Will the Minister of Defence be pleased to state:

(a) what were the total leather goods requirements of the Indian Armed Forces during 1951-52; and

(b) how much of this was met from the Ordnance Factories in India and how much was purchased from (a) indigenous and (b) foreign markets?

The Minister of Defence (Shri Gopalaswami): (a) and (b). A statement is placed on the Table of the House. [See Appendix XI, annexure No. 26.]

TUNGSTEN

676. Shri K. Subrahmanyam: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the production of Tungsten ore in India for the last five years;

(b) the amount exported and the countries to which exported; and

(c) the internal demand for the ore?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) to (c). A statement giving the information required is laid on the Table of the House. [See Appendix XI, annexure No. 27.]

CIVILIAN DOCTORS IN MILITARY HOSPITALS

677. Shri Bhakta Darshan: Will the Minister of Defence be pleased to state:

(a) which of the Cantonment General Hospitals have got civilian doctors as Medical Officers-in-charge;

(b) what are their scales of pay and allowances;

(c) what are the qualifications of those medical officers;

(d) whether any rules or principles have been laid down regarding the fees of such Medical Officers; and if so, what are the details thereof; and

(e) is there any difference in the scales of pay, allowances and fees of such Medical Officers as compared with those taken from the Army Medical Corps; and if so, what is exactly the difference?

The Minister of Defence (Shri Gopalaswami): (a) Aurangabad Cantt. and Lansdowne Cantt.

(b) (1) *Aurangabad.*

Rs. (H. S.) 350—350—20—410—EB—20—450—25—525—25—600 plus Dearness allowance at 17½ per cent. of substantive pay.

(2) *Lansdowne.*

Rs. 275 fixed, plus Rs. 20 p.m. as Dearness allowance.

(c) The qualifications of the present incumbents are:—

(1) *Aurangabad*—M.B.B.S.;

(2) *Lansdowne*—M.B.B.S.;

M.R.C.S. (Eng.); L.R.C.P. (London) and T.D.D. (Wales).

(d) No, except that the Medical Officer Incharge Cantonment General Hospital is normally allowed private practice outside the hours prescribed for attendance in hospital. No fee is charged by Medical Officers for attending to patients at the hospital.

(e) Yes. The pay scales of the civilian doctors who are servants of the Cantonment Boards are fixed by the Cantonment Board according to its local circumstances. The Medical Officers taken from the Army Medical Corps are commissioned officers and employees of Government. They are entitled, in addition to their rank pay, to an allowance varying from Rs.